

(c) whether the trade unions in the coal mines have been consulted; and

(d) if so, their reaction and how would the labour representatives be selected for participatory functions ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) To begin with, the scheme will be introduced at the Unit level (*i.e.* colliery level) and other levels will be covered gradually in phases.

(c) Yes, Sir.

(d) Every unionised worker will indicate, by secret ballot, the union which should represent him in the participative forums. The ballot will be conducted by the Chief Labour Commissioner (Central). The Unions which secure 10% or more of the votes of the unionised workers will nominate their representatives in proportion to the votes secured by them. No craft union or union based on caste or community will be covered by the Scheme. Only the employees will be entitled to be nominated at the colliery level. The procedure is based on the consensus reached at a meeting with the Trade Unions.

#### Introduction of Supercritical Boiler Technology in Power Generation

1465. SHRIMATI KISHORI SINHA : Will the Minister of ENERGY be pleased to state :

(a) whether there is any proposal to introduce supercritical boiler technology in power generation plants of 500 MW;

(b) if so, whether any collaboration in this sector is being considered; and

(c) if not, whether Government propose to improve efficiency of 500 MW power generation in the absence of supercritical boilers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) Does not arise.

(c) Technological improvement is an on going process and efforts to improve the efficiency are constantly being made.

#### Clearing of projects in coal and power sectors by Ministry of Environment and Forests

1466. SHRI SUBHASH YADAV :  
SHRI V. SOBHANADREE-  
SWARA RAO :  
SHRI DHARAM PAL SINGH  
MALIK :

Will the Minister of ENERGY be pleased to state :

(a) whether attention of Government has been drawn to the news item appearing in "The Economic Times" of the 31st October, 1985 wherein it has been stated that there has been a great problem for projects in coal and power sectors due to the refusal of Ministry of Environment and Forests to give clearance to those projects;

(b) whether the Committee of Secretaries appointed for the purpose has taken any decision in this regard to get the clearance for acquisition of land;

(c) the number of such projects in each State which are not getting land to set up projects; and

(d) the reaction of Union Government thereto ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a), (b) and (d). Yes, Sir. A Group was constituted to examine various issues related to acquisition of land and to suggest measures to be adopted for dealing with various kinds of problems encountered in acquisition of land for major projects. The report of this Group has been received. This report has been considered by the Committee of Secretaries, who have recommended issuance of detailed guidelines in this regard.

(c) In coal sector 18 coal projects are facing difficulty due to delay in the acquisition of land. The statewise position being as follows :

West Bengal	1
Bihar	9
Madhya Pradesh	5
Orissa	2
Maharashtra	1
	<hr/>
	18
	<hr/>

In the power sector, the implementation of 25 projects is held up. The statewise details are given below :

West Bengal	1
Madhya Pradesh	2
Maharashtra	2
Uttar Pradesh	6
Kerala	2
Rajasthan	1
Himachal Pradesh	3
Karnataka/Goa	1
Orissa	1
Jammu and Kashmir	2
Sikkim	1
Arunachal Pradesh	2
Punjab	1
	<hr/>
	25
	<hr/>

**Releasing of Land for Petroleum Projects  
by Ministry of Environment  
and Forests**

1467. SHRI SUBHASH YADAV :  
SHRI V. SOBHANADREESWARA  
RAO :  
SHRI DHARAM PAL SINGH  
MALIK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether attention of Government has been drawn to the news item appearing in 'The Economics Times' of 31st October, 1985 wherein it has been stated that there has been a great problem for projects in Petroleum Sectors due to the refusal of Ministry of Environment and Forests to give clearance to these projects;

(b) whether the Committee of Secretaries appointed for the purpose have taken any decision in this regard to get the clearance for acquisition of land;

(c) the number of such projects in each State which are not getting land to set up projects; and

(d) the reaction of Union Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) to (d). Based on the recommendations of a Working Group constituted to study the problems being experienced by various authorities in getting clearances for acquisition of forests lands, instructions were issued by the Government for simplification of procedures for acquiring forest land. The requirements of the Petroleum Sector for such lands are being cleared under the simplified procedures.

**Modernisation of Cement Industry**

1468. SHRI SUBHASH YADAV : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any proposal under consideration of Government to modernise cement industry in private and public sectors to boost the cement production;

(b) if so, the details thereof;

(c) the funds allocated for the purpose; and

(d) how far it will reduce the prices of cement ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Government has been encouraging modernisation programmes in the cement industry such as (i) conversion of manufacturing process from wet/semi wet to dry/semi dry (ii) energy conservation measures (iii) installation of pre-heater and precalcinator (iv) installation of pollution control